

million tonnes in 1978-79 due to excessive rains in the kharif season of 1978.

**Dereservation of Posts for Scheduled Castes/Tribes in Refinery Division of India, Oil Corporation, New Delhi**

720. SHRI SOMJI BHAI DAMOR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of posts reserved for Scheduled Caste and Scheduled Tribe employees which were dereserved from 1-1-1977 to 31-12-1979 in Refinery Division of Indian Oil Corporation, New Delhi before the usual period of their carrying-forward for three years;

(b) what steps were taken to fill the posts before dereservation was

made and whether prior approval of competent authorities was obtained before dereservation was made;

(c) whether several Members of Parliament had represented during the last 3 years against wrong dereservation of posts and injustices to Scheduled Caste and Scheduled Tribe employees; and

(d) if so, the details thereof and action taken by Government on their representation?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Number of reserved posts dereserved with the approval of the competent authority and carried forward to subsequent three years wherever required as per the Presidential Directives during the period of three years from 1-1-1977 to 31-12-79 in recruitment and promotion in the Refineries Division of IOC is given hereunder:

	Group A		Group B		Group C	
	SC	ST	SC	ST	CS	ST
Recruitment . . . . .	16	5	..	..	..	2
Promotion . . . . .	11	6	34	22	73	37

(b) Indian Oil Corporation had taken the following steps in accordance with the Presidential Directives on the subject of reservation of posts for SC/ST before the reserved posts were dereserved:

**Recruitment**

1. In the notification issued to the Employment Exchange/Press inviting applications for the vacant posts, the number of vacancies reserved for SC/ST were clearly indicated.

2. Relaxation allowed to the SC/ST candidates were clearly mentioned in the notifications/advertisements.

3. Copies of the Press advertisements/notifications were sent to the registered SC/ST Associations and

Directors of SC/ST Welfare/Social Welfare of the concerned States/Union Territories with a request that they should advise SC/ST candidates to apply to the appointing authority either direct or through the Employment Exchanges, as the case may be.

4. Copies of the Press Advertisements/Notifications inviting applications from SC/ST communities were also sent to the concerned stations of All India Radio with the request to broadcast the vacancies in areas with concentration of SC and ST population.

5. Relaxed standards were applied for selection of SC/ST candidates for appointments against the reserved vacancies.

6. In case of Group A posts, approval for dereservations of posts was sought only during 1977 and during the subsequent recruitment years i.e. 1978 and 1979 no reserved post was dereserved.

7. Special recruitment drives were undertaken during 1979 exclusively for SC/ST candidates with a view to improve their representation in Group A posts in which the prescribed percentages of representation have not been achieved.

8. Proposals for dereservation of posts were put up to the Board only in such cases where SC/ST candidates were not available for recruitment even on the basis of relaxed standards and inspite of wide publicity.

#### *Promotions*

Posts reserved for SC/ST employees were dereserved only in such cases where eligible departmental SC/ST candidates were not available for promotion. Before dereserving the posts, it was ensured that the case of eligible departmental SC/ST candidates was not ignored.

Prior approval of the competent authority is obtained for dereservation of the posts reserved for SC/ST except in those cases where permission was accorded in anticipation of the approval of the competent authority to meet the organisational requirements when eligible SC/ST candidates were not available for promotion.

(c) Two Members of Parliament namely Shri S. B. Damor and Shri R. L. Kureel had sought clarifications/information from IOC in respect of one case of dereservation of a reserved post. Shri Kureel had also written to Minister (P, C&F) in January 1979 in this regard.

(d) All the queries raised by the above mentioned two Members of Parliament related to the case of a SC employee who could not be promoted against the reserved posts as he was not eligible for promotion at

the given time. The main points raised by them were as follows:

(1) A post of Jr. Accountant was hurriedly dereserved in favour of general candidate and the same was not kept reserved for three years as per rules.

(2) Back-dated seniority be given to the SC candidate who was promoted in March, 1979.

As regards the specific case referred by them, it was clarified that in October, 1977, promotion of a general category candidate as Jr. Accountant against the post reserved for SC candidate was made as no departmental SC candidate was eligible for promotion on the date of the DPC meeting. The reservation was carried forward and in March, 1979 when a post of Jr. Accountant reserved for a SC candidate as per the reservation roster fell vacant the same was filled by promoting a SC candidate only.

As regards the question of giving back-dated seniority it was explained that doing so would not be correct, it would mean giving seniority to a person without his having assumed charge of the higher responsibilities.

#### **Sugar Production and its Distribution.**

721. DR. FAROOQ ABDULLAH:  
Will the Minister of AGRICULTURE be pleased to state:

(a) whether production, offtake and stocks of sugar during fortnight ended January 16, 1980 was less than during the corresponding fortnight last year;

(b) whether there has been considerable fall in sugar production this year in comparison to last year;

(c) if so, to what extent;

(d) whether union Ministry on Feb. 11, 1980 took several steps to improve the supply of levy sugar from the mills for public distribution;